

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.23728/2015

(Arising out of impugned final judgment and order dated 30-03-2015 in CEA No. 54/2015 passed by the High Court of Judicature at Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS,
CENTRAL EXCISE AND SERVICE TAX, NOIDA Respondent(s)

WITH
SLP(C) No. 2502/2016 (XI)

Diary No(s). 22554/2023 (XVII-A)
(IA No.121792/2023-CONDONATION OF DELAY IN FILING and IA
No.121793/2023-EXEMPTION FROM FILING O.T.)

C.A. Nos. 10869-10920/2017 (Item No.27)
(FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 64985/2020)

Date : 24-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Mahesh B Chhibber, Adv.
 Mrs. Vandana Gupta, Adv.
 Mr. Rahul Gupta, AOR

Mr. Balbir Singh, Sr. Adv.
Mr. Mahinder Singh Hura, Adv.
Mr. Pushpendra Singh Bhadoriya, Adv.
Ms. Pratiksha Chaturvedi, Adv.
Ms. Partiksha Chaturvedi, Adv.
Mr. Saif Ali, Adv.
Mr. Vijay Sharma, Adv.
Mr. Jasmeet Singh, AOR

Mr. Punit Dutt Tyagi, AOR

For Respondent(s) Mr.N.Venkataraman, ASG
Ms. Nisha Bagchi, Sr. Adv.
Mr. V.C. Bharti, Adv.
Mr. Yashraj Singh Bundela, Adv.
Mr. M.K.Maroria, AOR

Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay in Dy.No.22554/2023 is condoned.

Leave granted.

In view of the fact that the impugned order is of the
year 2015, hearing be expedited.

(RAJNI MUKHI)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)